# **GOVERNMENT OF INDIA** MINISTRY OF CIVIL AVIATION LOK SABHA UNSTARRED QUESTION NO.: 4552 (To be answered on the 22<sup>nd</sup> March 2018)

## Pay Structure of Air India Pilots

#### SHRI P.K. KUNHALIKUTTY 4552.

## Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

- (a) whether even after the merger of Indian Airlines and Air India, the pay structure of the pilots of Indian Airlines is lower than the pay package of Air India pilots while they are discharging the same duties, if so, the details thereof;
- (b) the sanctioned strength of pilots who were operating Boeing 787 Dreamliner flights and the actual strength of the pilots:
- (c) whether the Air India management has received any request from the pilots of Dreamliner for No Objection Certificate:
- (d) if so, the details thereof; and
- (e) whether the Ministry is having any proposal to consider parity of wages of the pilots of erstwhile Indian Airlines with that of Air India and if so, the details thereof?

### **ANSWER**

Minister of State in the Ministry of CIVIL AVIATION नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

- (a): Pursuant to amalgamation of both the erstwhile airlines (Air India & Indian Airlines), a Committee headed by Justice DM Dharmadhikari (JDC), was constituted to address various Industrial Relations issues including pay/wage rationalization. The JDC submitted its report to the Government of India on 31.01.2012, which was accepted by the Government on 12.06.2012. Subsequent to implementation of Justice Dharmadhikari Committee Report Revised Basic Pay and Allowances have been harmonized for Pilot categories and a uniform pay structure for all pilots of Air India has been implemented with effect from 01.01.2016.
- (b): The strength of Pilots is dynamic, depending upon number of aircraft, routes and the schedule. So, there cannot be an absolute strength of pilots at a given point of time. However, actual strength of pilots operating 27 Dreamliner B787 aircraft in the fleet of Air India is 359.
- (c) & (d): Yes, Madam. Air India has received one request for No Objection Certificate from a first officer who has tendered resignation and is flying B 787 under six months notice period.
- (e): Government has conveyed approval for pay and allowances for all Pilots of Air India as per the Department of Public Enterprises guidelines and additional allowances based on market standards prevalent in the airline industry.